

CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK,

ORDER SHEET

COURT NO. : 1

20/08/2019

O.A./260/531/2019

BIJAY KUMAR DWIVEDY
-V/S-
M/O RAILWAYS

ITEM NO:13

FOR APPLICANTS(S) Adv. : Mr. P. K. Chand

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned Counsels for the applicant and respondents.</p> <p>Learned Counsel for the applicant submitted that the applicant is aggrieved by the order dated 31.01.2018 (Annexure-A/5), by which the benefit of 3rd MACP granted to the applicant was cancelled and he submitted that the applicant is entitled to receive the Grady Pay of Rs. 4,800/- w.e.f 01.09.2008 as 3rd MACP. He further submitted that in the meantime, the applicant has retired and he has submitted a representation dated 05.04.2019(Annexure-A/6) to the respondents. Ld. Counsel for the applicant submitted that the grievance of the applicant will be addressed for the present if a direction is given to the respondents to consider the said representation filed by the applicant in time bound manner. Mr. T. Rath, Learned Counsel for the respondents submitted that notice may be issued to the respondents in the matter.</p> <p>Considering the submissions above and taking into the fact that the the representation of the applicant dated 05.04.2019(Annexure-A/6) is pending as on date as submitted by Ld. Counsel for the applicant, the OA is disposed of at this stage</p>

without expressing any opinion on merit of the OA, with a direction to the respondent no.2/competent authority to consider the representation dated 05.04.2019 at Annexures-A/6 filed by the applicant and dispose of the same by passing a speaking and reasoned order, copy of which is to be communicated to the applicant within a period of two months from the date of a receipt of a copy of this order. No order as to costs.

Copy of this order be given to Ld. Counsels for both the sides.

(GOKUL CHANDRA PATI)
MEMBER (A)

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